

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 4046 of 2014

Kaushalya Manjhian & Ors. Petitioners
Versus
The State of Jharkhand & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioners : Mr. Himanshu S. Pandey, Advocate
For the State : Mr. Shray Mishra, AC to G.A.-III
For the Pvt. Respondents : Mr. Srijit Choudhary, Advocate
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08/ 07.09.2021.

It appears that defect as pointed out vide office note dated 04.09.2021 has not been removed, which is as follows:-

-Certified copy of annexure 3 with A.F. of Rs.10/- may be given.

Learned counsel for the petitioners has prayed for two weeks time to remove the defect.

Considering the same, learned counsel for the petitioners is granted two weeks time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 08.08.2014.

Put up this case on 22.09.2021.

Office is directed to reflect the name of learned counsel, Mr. Manoj Kumar G.A. III on behalf of the State in the cause-list in place of learned counsel, Mr. Brij Bihari Sinha.

(Kailash Prasad Deo, J.)